



অসম ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 564 Dispur, Thursday, 14th December, 2023, 23rd Agrahayana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

NOTIFICATION

The 14th December, 2023

No. LGL.247/2022/44.- The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th February, 2023 is hereby published for general information.

ASSAM ACT NO. LXIX OF 2023

(Received the assent of the Governor on 7th February, 2023)

**THE ASSAM LAND (REQUISITION AND ACQUISITION)
(AMENDMENT) ACT, 2022**

**AN
ACT**

further to amend the Assam Land (Requisition and Acquisition) Act, 1964.

Preamble

Whereas, it is expedient further to amend the Assam Land (Requisition and Acquisition) Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XV of
1964

It is hereby enacted in the Seventy-third Year of the Republic of India as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Land (Requisition and Acquisition) (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 16

2. In the principal Act, in section 16, for the words "be punishable with imprisonment for a term which may extend to one year or with fine which may extend to two thousand rupees or with both" appearing after the words "he shall", the words "be punishable with a fine of at least rupees twenty five thousand which may extend upto rupees one lakh" shall be substituted.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur.